

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.208
Co. Appeal 1 of 2016

Proceedings under Section 59(1) of Co. Act, 2013

IN THE MATTER OF:

Rakesh Agarwal

.....Applicant

V/s

Vogue Ceramics Gujarat Pvt Ltd & Ors

.....Respondent

Order delivered on 02/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ishan Shah, Advocate

For the Respondent : None for R- 1 & 2 to 4

ORDER

Learned Counsel for the applicant states that only yesterday, i.e., 01.05.2024, a physical copy of the written submission was filed, with an advance copy to the other side. However, the physical copy is not placed before us.

The Registry is directed to locate the same and place it on the file which has been filed by the applicant.

Re-list on 20.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)